

(a) whether a uniform policy for distributions of areas of the Enforcement Officers in the E.P.F. Organisation in Punjab, Haryana and Delhi is not being adopted;

(b) whether the policy of postings of Enforcement Officers and Assistance Accounts Officers is also not being implemented dispassionately, and if so, the reason thereof; and

(c) the action Government propose to take for equal distribution of the establishments and postings of Enforcement Officers and Assistant Accounts Officers; and if not, the reasons thereof?

THE MINISTER OF LABOUR AND WELFARE (SHRI RAM VILAS PASWAN): (a) Distribution of areas among Enforcement Officers is generally made keeping in view the number of inspections required to be carried out by each Enforcement Officer in a year and other administrative work allotted to him. This policy is being followed, by and large, by all the regions.

(b) Posts of Enforcement Officers/ Assistant Accounts Officers being interchangeable, their postings are done on the basis of experience and suitability of the individual to do field work or desk work and also keeping in view the administrative exigencies.

(c) No action is called for in view of the replies to parts (a) and (b) above.

#### **Memorandum Regarding Central JALMA Institute for Leprosy, Agra**

9993. SHRI MANIK SANYAL: Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

(a) whether Government have received a memorandum dated 12th April, 1990 from JALMA Karmachari Association, Agra;

(b) if so, the details thereof; and

(c) the reaction of Government thereto?

THE MINISTER OF STATE OF THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRI RASHEED MASOOD):

(a) Yes, Sir.

(b) and (c). The Director of the Central Jalma Institute for Leprosy, Agra has been asked by the Indian Council of Medical Research to give his comments on the Memorandum submitted by the JALMA Karmachari Association.

#### **Registration of DDA Flats in Janakpuri**

9994. SHRI PALAI K.M. MATHEW: Will the Minister of URBAN DEVELOPMENT be pleased to state:

(a) whether any request has been received by DDA for registration of flats in the name of allottees of DDA flats in Janakpuri who have paid their full dues;

(b) if so, the steps taken to complete the formalities of registration at an early date; and

(c) if so, the action taken by the DDA in this regard?

THE MINISTER OF URBAN DEVELOPMENT (SHRI MURASOLI MARAN): (a) Yes, Sir.

(b) and (c). The execution of Conveyance Deed is an elaborate process requiring completion of certain formalities on the part of the allottees like full payment of instalments, preparation of the site plan, payment of stamping charges etc. On completion of these requisite formalities, the DDA takes necessary action for execution of the Conveyance Deed.